NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. 1044/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SH. RAVIKUMAR DURAISAMY Member (T))

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.07.2017

NAME OF THE PARTIES:

Tecpro System Ltd.

V/s.

Reliance Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
į.	Dhishan Kukrya	Advocate for Respondent	Dishark
2.	Raghari Sharma	Kespond	sarland.
	Sharma	ORDER	-4

- CP 1044/I&BC/NCLT/MB/MAH/2017
- 1. None appeared from the side of the Petitioner. 2. From the last occasion on 04.07.2017, none was present from the side of the Petitioner.
- 3. Inadvertently it was noted that the Learned Counsel of the Petitioner was present; that recording is rectified.
- 4. From the side of the Respondent certain objection has been raised on the "maintainability" of the Petition in question. Directed to file submissions challenging the "maintainability" as well as objecting the debt amount on merits. Time is granted.
- 5. The Respondent is also asked to intimate the next date of hearing to the Petitioner.
- 6. Adjourned to 12th September, 2017.

Sd/-

Sd/-

RAVIKUMAR DURAISAMY Member (Technical)

Date: 28.07.2017

M.K. SHRAWAT Member (Judicial)